

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

AHMEDABAD BENCH

O.A. No. 625 of 1987  
~~Case No.~~

DATE OF DECISION 17.7.1991

Vishwanath S. Punekar Petitioner

Mr. V.S. Mehta Advocate for the Petitioner(s)

Versus

Union of India &amp; Ors. Respondent

Mr. N.S. Shevde Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. M.M. Singh ... ... Administrative Member

The Hon'ble Mr. S. Santhana Krishnan ... ... Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *yes*
2. To be referred to the Reporter or not? *no*
3. Whether their Lordships wish to see the fair copy of the Judgement? *no*
4. Whether it needs to be circulated to other Benches of the Tribunal? *no*

(X)

Vishwanath S. Punekar,  
Punekar Building,  
Opp. Suryanarayan Bag,  
Raopura, Road,  
Baroda - 390 001.

: Applicant

(Advocate - Mr. V.S. Mehta)

Versus

1. Union of India,  
Through :  
General Manager, W.Rly.,  
Churchgate,  
Bombay - 400 020.

2. Director Establishment,  
Railway Board,  
In the Ministry of Transport,  
Railway Department,  
Govt. of India,  
New Delhi.

3. Chief Commercial Superintendent,  
Western Railway,  
Churchgate,  
Bombay - 400 020.

: Respondents

(Advocate - Mr. N.S. Shevde)

CORAM : Hon'ble Mr. M.M. Singh

: Admv. Member

Hon'ble Mr. S.Santhana Krishnan: Judicial Member

O.A. No. 625 of 1987

O R A L - O R D E R

Dated : 17.7.1991

Per : Hon'ble Mr. M.M. Singh : Administrative Member

In this application, under section 19 of the Administrative Tribunals Act, 1985, the applicant's prayer for relief is that he may be given benefits of restructuring and consequential increase in the post of higher grade on upgradation on restructuring granted to the incumbents of the cadre of Commercial Inspector of Western Railway given w.e.f. 1.1.1984 and consequential benefits are also prayed.

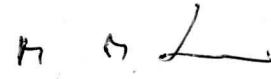
2. Mr. V.S. Mehta, learned counsel for the applicant brought to our notice a judgment in similar application

*h. d.*

with similar relief in O.A./582/87 judgment dated 27.3.1991 and he submits that he will be satisfied with identical direction as given in the judgment. Mr. N.S. Shevde, learned counsel for the respondents has no objection.

3. In view of the above, we direct relief in accordance with the judgment in O.A./582/87 judgment dt. 27.3.1991, that judgment should be annexed with this order for relief accordingly. Application is finally disposed of as above. There are no order as to costs.

  
( S Santhana Krishnan )  
Judicial Member

  
( M M Singh )  
Admiv Member

\*Mogera